

Before the National Green Tribunal, Western Zone, Pune

Original Application No. 167/2017 (WZ)

Dr. Harishchandra Purshottam Natu &amp; Ors.

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**Applicants**

V/s

The Executive Engineer, Irrigation Department,  
Sindhudurg and Ors.

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**Respondents****Compliance Affidavit of Respondent No. 4**

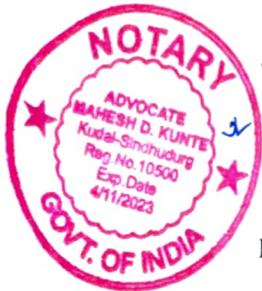
I, Smt. K. Manjulekshmi, Age - 34 yrs, Occupation - Service, District Collector, Sindhudurg i.e. Respondent No. 4 having my office at District Collectorate office, Sindhudurnagari, Tal. Kudal, Dist. Sindhudurg - 416812, do hereby state on solemn affirmation as under:-

1. I am filling this Compliance Affidavit as per the direction of the Hon'ble National Green Tribunal, Western Zone, Pune dated 18.06.2020, 09.10.2020 and 18.10.2020. I crave leave of this Hon'ble Court to file additional affidavit if so required.
2. I say and further submit that as per the orders of the Hon'ble National Green Tribunal, Western Zone, Pune dated 18.06.2020, Respondent No. 4 i.e. Collector, asked for site inspection report from Sub-Divisional Officer, Kudal, Sindhudurg. As per the above said letter, the Sub-Divisional Officer, Kudal, Sindhudurg along with Respondent 1, Asst. Executive Engineer Irrigation inspected the illegal construction of skywalk in Dhamapur Lake, Malvan and submitted her report to the Respondent no. 4, Collector Sindhudurg, stating that, there is construction inside of about 7 meter towards the lake. The translated copy of said order is annexed as **Annexure**

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**BEFORE ME**


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3 I say and further submit that, as per the order of Hon'ble National Green Tribunal, Western Zone, Pune on 18.08.2020 to submit a further factual and action taken report, the Collector, Sindhudurg immediately called a meeting with Respondent No.1, 2 and 7 on 19.08.2020 in the Collector Office, Sindhudurg and issued orders to above said Respondents to take necessary action and submit factual and action taken reports to the Respondent No. 4 before the next hearing on 09.10.2020. The translated copy of said letters is annexed as **Annexure 2** colly.



4. I say and further submit that, the Executive Engineer, PWD, Sawantwadi submitted his report before the Respondent No. 4 i.e. Collector, Sindhudurg on dated 01.10.2020 stating that, due to the technical and financial difficulties time is required to submit action taken report. The translated copy of said report is annexed as **Annexure 3**.

5. I say and further submit that, the Hon'ble National Green Tribunal, Western Zone, Pune directed on dated 09.10.2020 that,

- i) Collector, Sindhudurg is directed, to take necessary steps to remove the obstruction and illegality which has been committed in violation of the wetland act as mentioned above.
- ii) The account of PWD, Sawantwadi, Sindhudurg which is a Respondent No. 2 in this matter is attached with the limit of 1.5 Cr. and Respondent No. 2 directed to deposit the amount to the authorities concerned as directed above for taking remedial measures.
- iii) The Collector, Sindhudurg is directed to ensure, the compliance of both the orders and submit the compliance report by way of filling Affidavit personally before the date of listing and list on 29.10.2020.

As per the said order, on the very same day ie 09.10.20, the Collector, Sindhudurg immediately called a meeting with Respondent No.1 and 2 and

BEFORE ME

*M. Kunte*



issued an order to the Respondent No. 2 i.e. Executive Engineer, PWD, Sawantwadi, Sindhudurg to demolish Sky Walk construction in the Dhamapur Lake, Malvan within 7 days and also, ordered to the Respondent No. 2 to deposit of Rs. 1.5 Cr. to the account of State Bio-diversity board as per Hon. National Green Tribunal order and submit the compliance report before the Respondent No. 4 ie Collector Sindhudurg. The translated copy of said order is annexed as **Annexure 4**.



6. I say and further submit that, to monitor the progress of compliance of the Hon. National Green Tribunal order, the Respondent No. 4 further called a meeting on 14.10.2020 with Respondent No. 1, Respondent No. 2 and Respondent No. 7, Tehasildar Malvan, Sub-Divisional Officer, Kudal and District Treasury Officer, Sindhudurg. The Respondent No. 4 again issued strict and ultimate order to the Respondent No. 2 to demolish the illegal construction of Skywalk in Dhamapur lake within a period of 5 days and due care must be taken and provisions of Environment Act and related rules, Wetland Rules 2017, 2020 should be followed and also Environment and Bio-diversity should not be damaged and no pollution should occur as per the direction given by Hon'ble National Green Tribunal, Western Zone, Pune. The translated copy of said order is annexed as **Annexure 5**.

7. I say and further submit that Respondent No.2 failed to comply with previous orders and deposit 1.5 cr to the official account of the State Biodiversity Board and hence as per the directions of the Hon'ble National Green Tribunal dated 09.10.2020, Respondent No 4, issued an order to the District Treasury Officer, Sindhudurg, to seize the official bank account of Respondent No.2 worth of Rs. 1.5 Cr. and submit his compliance report before the Respondent No. 4. The translated copy of said order is annexed as **Annexure 6**.

8. I say and further submit that, as per the above said order issued by Respondent No. 4, District Treasury Officer, Sindhudurg ordered ICICI

BEFORE ME

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bank to attach the amount of Rs. 1.5 Cr. from official account of Executive Engineer, PWD Department, Sawantwadi. Accordingly, the ICICI bank Ltd, Sawantwadi branch, Dist. Sindhudurg marked lean of Rs. 1.5 Cr. amount on the Executive Engineer, PWD's Official account dated 15.10.2020 as per the report given by the District Treasury Officer, Sindhudurg on 20.10.2020. The translated copy of said letter is annexed as **Annexure 7 & 8** respectively.

9. I say and further submit that, Respondent No. 1 & Respondent No. 2 didn't submit their report within stipulated time mentioned in the orders dated 09.10.2020 & 14.10.2020 issued by Respondent No. 4. Therefore Respondent No. 4 issued show cause notices dated 19.10.2020 to Respondent No. 1 and 2 as to why action should not be initiated against them for not complying with the orders of the Hon'ble National Green Tribunal and why Departmental Enquiry should not be proposed to their appointing authorities if work of demolition is not started immediately and their report is not submitted within 24 hours from the receipt of the said show cause notices dated 20.10.2020. The translated copy of said show cause notices is annexed as **Annexure 9** colly.

10. I say and further submit that, the Respondent No. 4 sent a DO letter to Chief Engineer, PWD Department, Mumbai regarding the details of illegal construction of Sky walk in the Dhamapur Lake, Malvan and how the Respondent No. 2 have not taken any necessary steps to demolish the above said illegal construction despite repeated orders issued by Respondent No. 4 and as per order of the of Hon'ble National Green Tribunal, Western Zone, Pune from time to time. Respondent No 4, has informed him to take appropriate action against the Respondent No. 2 who has been causal and negligent in executing the order of Hon'ble National Green Tribunal, Pune and Respondent No 4. The translated copy of said letter is annexed as **Annexure 10**.

BEFORE ME



11. I say and further submit that, the Respondent No. 4, through her order dated 21.10.2020 declared the said construction as illegal and area of skywalk in the Dhamapur Lake, Malvan as prohibited for citizens to enter. The translated copy of the said order and photo is annexed as **Annexure 11** colly.



12. I say and further submit that, the Executive Engineer Shri. Shrikant Balkrushan Mane did not answer or explain within 24 hours from the receipt of Show-cause Notice given to him by Respondent No 4 on 19.10.2020. I say and further submit that Shri. Shrikant Balkrushan Mane did not visit the spot i.e. Sky walk in Dhamapur Lake before 20.10.2020 and also did not demolish illegal construction fully but only removed few tiles on the floor. Therefore as per the rule 8 (3) of Maharashtra Civil Service (discipline and appeal) Rules 1979, charge sheet has been framed against the Shri. Shrikant Balkrushan Mane who is presently working as Executive Engineer PWD Sawantwadi and accordingly the proposal of the Departmental Enquiry has been sent to Secretary PWD, through the appointing authority, Chief Executive Engineer PWD, Bandhkam bhavan, by the Respondent No 4. The translated copy of the said Departmental Enquiry proposal is annexed as **Annexure 12.**

13. I say and submit that, the Respondent No.2 submitted his action taken report before the Respondent no.4 on 23/10/2020 at 1.00 pm, stating that at present the flooring tiles on skywalk are removed and RCC slab being dismantled and debris obtained after this dismantling have been disposed beyond distance of 4km, stacked safely in premises of PWD store compound at Dhamapur Subdivision Malvan. The above material shall be reuse as per guidelines of Ministry Of Environment. Due to heavy rains the work was carried out at slow speed initially, however, at present the work of demolition of slab of skywalk is carried out on war footing. Respondent No.

BEFORE ME

*(Signature)*



2 further submit in his above said action taken report that at the time of 1.00 pm on 23/10/2020 about 20% of slab that is 13 cum of concrete of slab has been demolished.

I say and further submit that, Respondent No. 2 in his above said report submitted before the Respondent No.4 that "The skywalk is surrounded by water on all the sides there is standing water of 2 to 3 meter depth. Since all the pillars and footing are in standing water, presently it is more feasible to dismantle this part of structure when water recedes sufficiently from safety, and pollution point of view. "The copy of said action taken report and relevant photo copies annexed as **Annexure 13** colly.

14. I say and submit that the Respondent No.4 has sincerely followed the Hon'ble National Green Tribunals Orders. She has taken inspection report from SDM and held repeated meetings with all agencies and issued orders from time to time to implement Hon'ble National Green Tribunals Orders. The implementing agency, Respondent No.2, has violated the NOC of Respondent No.1, Irrigation department and built the illegal structure but despite continuous follow ups, repeated meetings, office orders, Respondent No.2 has

I) failed to deposit fine of 1.5 crore to State Biodiversity Fund

II) Did not start demolition of the illegal structure till 21/10/2020.

Hence as per the Hon'ble National Green Tribunals order on 09/10/2020, Respondent No.4 Collector Sindhudurg has attached Respondent No.2 official bank account to the tune of 1.5 crores.

Also due to lethargic and negligent attitude of Respondent No.2 in implementing orders of Hon'ble National Green tribunal and Collector Sindhudurg, Respondent No.4 has proposed Departmental Enquiry against Respondent No.2 after which the Respondent No.2 has shown efforts in the removal of the illegal structure. As per Respondent No.2's action taken report 20% of the slab has been demolished till 1.00pm 23/10/2020.

I pray and submit that Respondent No.4 Collector Sindhudurg has

**BEFORE ME**

*Manesh D. Kunte*

acted sincerely and made all efforts in implementing the Hon'ble NGTs



order and hence I humbly pray before this Hon'ble National Green Tribunal court to accept the present progressive compliance report.

*[Signature]*  
(K. Manjulekshmi)  
Affiant

Place:-Sindhudurgnagari  
Date:- 23/10/2020

*[Signature]*



Signed before me  
*[Signature]*  
**MAHESH D. KUNTE**  
NOTARY  
Govt. of India  
AARADHANA' Shriramwadi  
Mumbai Goa Highway, Tal-Kudal  
Dist-Sindhudurg, Maharashtra

VERIFICATION



I, Smt. K. Manjulekshmi, Age 34, Occupation- District Collector, Sindhudurg residing at Vijaydurg Bungalow, Sindhudurnagari, Sindhudurg do hereby verify that, the content of para nos. 1 to 4 are true and correct to my personal knowledge, as per the official records and documents, information and belief. In witness whereof, I have signed below at Sindhudurnagari on day October, 2020.

*[Handwritten Signature]*

(K. Manjulekshmi)

Applicant

Place:-Sindhudurnagari

Date:- 23/10/2020

I know the deponent  
*Mamant  
Adv S. G. Sarant*

This document is noted at  
Sr. No. 545  
in the Notarial Register.

This document has been personally presented & signed by Smt. K. Manjulekshmi, District Collector Sindhudurg R/o Sindhudurnagari who is identified by Adv. S. G. Sarant to whom I personally know.  
No. of corrections  
Notary Regd. No. 545

No. of pages 08  
Dated 23/10/2020



Signed before me

*[Handwritten Signature]*

**MAHESH D. KUNTE**

NOTARY

Govt. of India

AARADHANA' Shriramwadi  
Mumbai Goa Highway, Tal-Kudal  
Dist-Sindhudurg, Maharashtra



Letter From SDO, Kudal

Via e-mail

No. Dhamapur/Dam/Green Tri./C.No.167/2017/In. NO.2507/2020  
Date - 13.08.2020.

To,  
The Hon'ble District Collector,  
Sindhudurg.

Sub - About submitting report as per instructions from  
Hon'ble Green Tribunal in case no. 167/2017 dt. 18.06.2020.  
Ref. - 1) Your Letter no. Desk8/RB-3/Green Tri./Case no. 167/2017  
dated 23 July 2020.  
2) Joint visit on 12.08.2020.  
3) Letter no. SIDA/Adm-3/1503 dt. 13 Aug. 2020,  
from Exe. Eng. Sindhudurg Irrigation Dept., Ambadpal.

Respected Madam,

With regard to above reference letter no. 1, you have directed this office to submit a report about construction of Skywalk over Dhamapur Lake regarding para no. 4 of order given in Case no. 167/2017 dt. 18.06.2020 by Hon'ble Green Tribunal, Pune.

With reference to above reference letter no. 1 and judgment given by Hon'ble Tribunal, on 12.08.2020 at 4.00pm. I along with Tahsildar Malvan and representative of Exe. Eng. Sindhudurg Irrigation Dept., Ambadpal and Dy. Engineer, PWD have visited the spot. I have given verbal directions to Executive Engineer, Sindhudurg Irrigation Dept., Ambadpal to submit their remarks on this matter in writing.

According to the report, Dhamapur Minor Irrigation Scheme dates way back to the time of Emperor Shivaji Maharaj. The maximum level of the lake is 97.5 m. On the inner side of maximum flood level, respectively (1) 15 m. Length and 2.50 m., (2) 40 m. Length and 7.40 m width and (3) 6.0 m. in length and 25 m. in width this skywalk was constructed by Public Works Department.

Executive Engineer, Irrigation Dept., Ambadpal had informed this office that "On 12/08/2020, during the spot visit, Shri. S. V. Kavitar, Asst. Executive Engineer had measured the distance to the outside of the constructed skywalk from HFL and it measured 7.00 m. inward on average." At first glance, this construction is falling in HFL of dam. However, this is a technical matter. It would be appropriate to go to the final conclusion after proper technical remarks of the concerned departments. A copy of report of Executive Engineer, Sindhudurg Irrigation Department, Ambadpal, Tal. Kudal is attached herewith for your kind information.

Yours faithfully,

-XXX-  
Sub-Divisional Officer,  
Kudal.



Collector Office, Sindhudurg

( Revenue Branch )

Main Administrative Building 1<sup>st</sup> Floor, Oros, Tal-Kudal, Dist-Sindhudurg Pincode.416812

Tell No. 02362 - 228856

E-mail - rbsindhudurg@gmail.com

Desk-8/REV-3/Dhamapur/I.C./167/2017

Date.20.08.2020

**Urgent / Court Matter**

To,

Executive Engineer,  
Public Works Department,  
Sawantwadi

**Subject - Regarding taking legal Action.**

- Reference - 1. Order Of Hon'ble National Green Tribunal in Case  
No.167/2017 Dated.18.06.2020.  
2. Order Of Hon'ble National Green Tribunal  
Dated.18.08.2020

As Per above subject, the Hon'ble National Green Tribunal (NGT) in case No. 167/2017 has orderd to submit the report at the time of next hearing on 09.10.2020, in point No.4 of the order Dt.18.06.2020 and in order Dt.18.08.2020. Take necessary legal actions regarding this and submit the factual and action taken report before 10.09.2020. Avoid delay as this report has to be submitted to Hon'ble Tribunal on next hearing Dt.09.10.2020.

-XXX-

( K. Manjulekshmi )  
Collector Sindhudurg

**Collector Office, Sindhudurg****( Revenue Branch )**Main Administrative Building 1<sup>st</sup> Floor, Oros, Tal-Kudal, Dist-Sindhudurg Pincode.416812

Tell No. 02362 - 228856

E-mail - rbsindhudurg@gmail.com

Desk-8/REV-3/Dhamapur/I.C./167/2017

Date.20.08.2020

**Urgent / Court Matter**

To,

Manager,  
Maharashtra Tourism Development Corporation,  
Sindhudurg

**Subject - Regarding taking legal Action.**

- Reference - 1. Order Of Hon'ble National Green Tribunal in Case  
No.167/2017 Dated.18.06.2020.  
2. Order Of Hon'ble National Green Tribunal  
Dated.18.08.2020

As Per above subject, the Hon'ble National Green Tribunal (NGT) in case No. 167/2017 has orderd to submit the report at the time of next hearing on 09.10.2020, in point No.4 of the order Dt.18.06.2020 and in order Dt.18.08.2020. Take necessary legal actions regarding this and submit the factual and action taken report before 10.09.2020. Avoid delay as this report has to be submitted to Hon'ble Tribunal on next hearing Dated.09.10.2020.

-XXX-

( K. Manjulekshmi )  
Collector Sindhudurg

**Collector Office, Sindhudurg****( Revenue Branch )**Main Administrative Building 1<sup>st</sup> Floor, Oros, Tal-Kudal, Dist-Sindhudurg Pincode.416812

Tell No. 02362 - 228856

E-mail - rbsindhudurg@gmail.com

Desk-8/REV-3/Dhamapur/I.C./167/2017

Date.20.08.2020

**Urgent / Court Matter**

To,

Executive Engineer,  
Sindhudurg Irrigation Departmen, Ambadpal, Kudal  
Taluka - Kudal

**Subject - Regarding taking legal Action.**

- Reference - 1. Order Of Hon'ble National Green Tribunal in Case  
No.167/2017 Dt.18.06.2020.
2. Order Of Hon'ble National Green Tribunal  
Dated.18.08.2020

As Per above subject, the Hon'ble National Green Tribunal (NGT) in case No. 167/2017 has orderd to submit the report at the time of next hearing on 09.10.2020, in point No.4 of the order Dt.18.06.2020 and in order Dt.18.08.2020. Take necessary legal actions regarding this and submit the factual and action taken report before 10.09.2020. Avoid delay as this report has to be submitted to Hon'ble Tribunal on next hearing Dt.09.10.2020.

-XXX-

( K. Manjulekshmi )  
Collector Sindhudurg

Report From Executive Engineer, PWD, Sawantwadi.

E mail address :- sawantwadi@mahapwd.com	फोन/फॅक्स नंबर : - 02363 - 272214
जा.क्र.साबांवि/सावाडी/पीबी/2020/3026	दिनांक 01/10/2020

To,

Hon. Collector,  
Sindhudurg

**Subject - About Legal Action to be taken.**

Reference- Your office letter No.Desk 8/Rev-3/Dhamapur/I.C./  
Green Tribunal/167/2017 Dt.20.08.2020

As per aforesaid letter Hon. NGT instructed Hon. Collector Sindhudurg in hearing Dt.18.08.2020 that necessary legal action should be taken and factual & action taken report should be submitted during hearing on 09.10.2020. Accordingly this detail report is submitted.

For your information & further action kindly Submitted

Enclosed :- Detail Report

-XXX-

**Executive Engineer  
Public Works Department,  
Sawantwadi**

## Detailed Report

**Name of the work-** Construction of Skywalk (perambulation path way) around dhamapur lake in Tal. Malvan, Sindhudurg district. Agreement No- B1/AA/24/ year 2014-15

**Scope of work-**In this work building of RCC columns around the lake was proposed for beautification of the lake. According to that 35 RCC columns were built around the lake & about 372 Sq.m Skywalk (perambulation path way) was built to attract tourists .

**Detailed information of the work:** Sindhudurg district has been declared as a tourist district by the Government of Maharashtra. Dhamapur Lake and Shri Devi Bhagwati Mandir have been accorded the status of Class C tourist place .With a view to develop tourism sector and attract tourists, it was proposed to make circumambulation pathways around the lake. So that the tourists would be able to enjoy amazing nature of the Dhamapur lake area, the beauty of the trees & the sprawling lake. For development of tourism in Dhamapur area meetings were held several times under the chairmanship of the erstwhile MLA Shri. Subhash Chavan, with the Hon. Collector, District Planning Officer, Maharashtra Tourism Development Corporation, PWD & Irrigation department.

In connection with this meeting, works estimate was called upon by the Maharashtra Tourism Development Corporation. Accordingly, the Public Works Department submitted Rs. 73.78 lakh as budget estimation to Maharashtra Tourism Development Corporation through Hon'ble Collector Sindhudurg district. This work has received administrative approval under the Centrally Sponsored Scheme for the Konkan Rivera Circuit Scheme from Maharashtra Tourism Development Corporation's order No.MTDC/Dev./CSS/Dhamapur/ 3/C.N.-59/2012 Dt.14.01.2013.

Since the main work is under the tourism department, it was necessary to take prior permission and no objection from the Authority of the environment department, biodiversity department, Forest Department and other departments by tourism department & only after that it was expected to approve the work and allocate funds thereafter. On 14/10/2013 a meeting was held under the chairmanship of Hon'ble Collector Sindhudurg, to beautify the surrounding area of Dhamapur Lake for tourism. Following the discussions held in this meeting, Executive Engineer, Ratnagiri Irrigation Department (South), Ratnagiri has issued & submitted a no objection certificate to the Collectorate on 02/12/2013. Hon'ble District Planning Officer, District Planning Committee, Sindhudurg, instructed by a letter no PLAN-13/2013 dated 20/04/2013 to start the work by giving the commencement of work order. Accordingly, Hon. Superintendent Engineer, PWD, Ratnagiri gave Technical Approval by Order-OW-3,2013-14,dated 23/09/2013 for estimate of Rs.59.56 lacs and Commencement order was issued on 03/01/2015 after completing

the tender process.

Since the public works department is only an engineering agency at work no-objection to other technical matters related to construction are taken by the PWD. Under the Environmental Protection Act, if the construction area for building and construction works is more than 20,000 sq.m. then only prior permission of the environment department is required. Since the proposed construction area is around 372 square meters and is much less than 20,000 square meters so the prior permission of the environment department has not been taken by this office. This work was done in accordance to the budget submitted and the plan and map prepared & submitted by the Collector office to the Maharashtra Tourism Department.

While the work was going on, the then MLA Shri Subhash Chavan, local Sarpanch and Gram Panchayat Members as well as Irrigation department officials have made frequent visits. While the work was in progress, no complaint had been lodged with this office by the local gram panchayat, Irrigation department or local people.

No trees were cut down while the pathway was under construction also no obstructions were made to the nallas and streams coming towards the lake because the path way work was made on RCC columns only. The submerged area of the lake is 438259 sq.m. and the area of the pathway is only 372 sq.m. which is only 0.08% of the submerged area. Also, the length of the pathway is negligible compared to the perimeter of the lake. Since the work of the pathway is done along the sides of the lake, only the RCC columns of the pathway are submerged in water. However, the volume of the RCC columns is negligible compared to the water volume of the pond, which does not affect the storage capacity of the pond or the water level. Proper care was also taken to ensure that the lake would not be polluted during the work. The erection of columns at the beginning of the work as well as for filling the column footing were done only when the water level reduced & while the part was dry. Therefore, the opinion of this office is that due to the work done, the biodiversity in the perimeter of the lake had suffered no damage and water in the lake was not polluted. At present, the work of Pathway is almost 98% completed and it has been stopped from June 2016. The office believes that Pathway's work has not harmed biodiversity. However, what is the impact of this construction on biodiversity in its present state? What is the scope? The exact picture needs to be clarified. If the demolition of Skywalk is done at present, according to the prevailing practices in the construction sector, the water in the lake will be polluted and also there is a possibility of more danger to the environment & the biodiversity. Hence in our opinion a committee of experts in the field of biodiversity and environment should be appointed and their report should be taken and accordingly further policy regarding the said construction should be taken into consideration. Hon'ble National Green Tribunal Pune Bench Has ordered to deposit the said amount with Biodiversity Board Public Works Department is only a working agency for this work. As this work has been

done for Maharashtra Tourism Development Corporation, Maharashtra Tourism Development Corporation is expected to deposit this amount with the Biodiversity Board.

Regarding this Public Works Department has sent Letter to Maharashtra Tourism Development Corporation in this regard by letter No.1) PWD/ sawadi/ P.B./ 20176943 Dt.10.07.2018. 2) PWD/sawadi/P.B./2020/2050 Dt.23.06.2020.

Also a letter from the office of Hon'ble Superintendent Engineer, Ratnagiri (P.W.D.) Mandal, has been sent for providing funds, to the government by letter no RMR/Adm/Misc/2217 Dt.25.06.2020.

The current economic situation of the government, the effects of the outbreak of Corona disease on development work and other issues is well known. So, it is expected that the provision for the fine be made by the government and then filled. Hence, it will be reasonable to request for more time from Hon. NGT, Pune Bench, till the approval of the said amount from the Government.

This is a courtesy call for your information and further action.

-XXXX-

Executive Engineer,  
Public Works Department,  
Savantwadi

**Collector Office, Sindhudurg**

( Revenue Branch )

Main Administrative Building 1<sup>st</sup> Floor, Oros, Tal-Kudal, Dist-Sindhudurg Pincode.416812

Tell No. 02362 - 228856

E-mail - rbsindhudurg@gmail.com

Desk-8/REV-3/Dhamapur/I.C./G.T./167/2017

Date.09.10.2020

**Urgent / Court Matter.**

To,

Executive Engineer,

PWD ,Sawantwadi.

Subject- Regarding taking legal action.

- References - 1. Order Of Hon'ble National Green Tribunal Dated 18.08.2020  
2. In Connection with the hearing Of Hon'ble National Green Tribunal dated 09.10.2020.

According to the above mentioned subject, a meeting has been held on 19/08/2020 at Collector office, Sindhudurg regarding the order of Hon'ble National Green Tribunal in case No O.A.No.167 / 2017 dated 18.08.2020 in presence of Executive Engineer, PWD ,Sawantwadi, Assistant Executive Engineer, Sindhudurg Irrigation Department ,Ambadpal, Kudal and Section Engineer, Irrigation, Sub division Sawantwadi. Subsequently you have been asked by letter from this office No. Desk-8/REV-3/Dhamapur/I.C./G.T./167/2017 dated 20.08.2020 to take necessary legal action and submit a factual and action taken report of the action taken. Accordingly you submitted your report on 01/10/2020 and requested to get more time to take the action. In this regard Hon'ble National Green Tribunal ,Pune has expressed strong displeasure in the hearing held on 09.10.2020.

Accordingly, a meeting was held on 09/10/2020 in the office of District Collector, Sindhudurg with Executive Engineer, PWD, Sawantwadi, Assistant Executive Engineer, Sindhudurg, Irrigation Department, Ambadpal, Kudal and Section Engineer, Irrigation, Sub Division Sawantwadi.

For construction of Skywalk, The Executive Engineer, Ratnagiri Irrigation Department, Ratnagiri had issued NOC Certificate subject to the terms and conditions. In the NOC it was stipulated that the Skywalk should be constructed 30.0 meters outside of the high flood level, but the actual construction has been done on average 7.00 meters inside the submerged area. Hence demolish the illegal construction as per Hon'ble National Green Tribunal's order and utmost care should be taken that environmental pollution is not caused during the process. Submit the compliance report in this regard within seven days.

**-XXX-****( K. Manjulekshmi )****Collector Sindhudurg**



**Collector Office, Sindhudurg**

( Revenue Branch )

Main Administrative Building 1<sup>st</sup> Floor, Oros, Tal-Kudal, Dist-Sindhudurg Pincode.416812

Tell No. 02362 - 228856

E-mail - rbsindhudurg@gmail.com

Desk-8/REV-3/Dhamapur/I.C./G.T./167/2017

Date.14.10.2020

To,

Executive Engineer,  
PWD ,Sawantwadi.

Subject- Regarding demolition of illegal construction in Skywalk in  
Dhamapur Lake

- References - 1. Orders Of Hon'ble National Green Tribunal in O.A.No.167 /  
2017 Dated 18.08.2020 and 09.10.2020  
2. Orders Given to you by this office dated 20.08.2020  
3. Orders Given to you by this office dated 09.10.2020 .

In view of the above references you are directed to immediately demolish the illegal construction of Dhamapur Skywalk in Dhamapur Lake. While demolishing due care must be taken that the provisions of the Environment Act and related rules, Wetlands Rules 2017 and 2020 should be followed and environment and biodiversity should not be damaged and no pollution should take place. If the provisions of said Acts and rules are violated the responsibility will be entirely on you. The demolition work of illegal construction must be initiated immediately and detailed and elaborative report of the same must be submitted within 5 days to this office in person. Also as per the order of Hon'ble National Green Tribunal dated 09/10/2020 you should deposit the amount of Rs 1.5 crore to the biodiversity board and submit the compliance report within 5 days to this office.

-XXX-

( K. Manjulekshmi )  
Collector Sindhudurg

**Collector Office, Sindhudurg****( Revenue Branch )**Main Administrative Building 1<sup>st</sup> Floor, Oros, Tal-Kudal, Dist-Sindhudurg Pincode.416812

Tell No. 02362 - 228856

E-mail - rbsindhudurg@gmail.com

Desk-8/REV-3/Dhamapur/I.C./G.T./167/2017

Date.14.10.2020

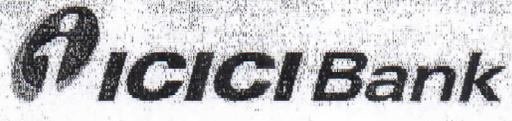
**Urgent / Court Matter.**

To,

District Treasury Officer,  
Sindhudurg.Subject- Order Of Hon'ble National Green Tribunal Dated 02.07.2018 &  
09.10.2020

According to above subject, Hon'ble National Green Tribunal had ordered Executive Engineer,PWD,Sawantwadi to deposit the amount of Rs. one crore fifty lacs(Rs.1.5 Crores) with the Biodiversity board, on 02 July 2018. But the Executive Engineer,PWD,Sawantwadi failed to do so, hence Hon'ble National Green Tribunal in order dated 09.10.2020 has ordered to sieze the amount of Rs.1.5 crores from the account of Executive Engineer,PWD,Sawantwadi till the order of 02 july 2018 is followed. So, you mark line of Rs.1.5 crores to the account of Executive Engineer,PWD, Sawantwadi till further orders are issued.

**-XXX-****( K. Manjulekshmi )  
Collector Sindhudurg**



ICIC/2020-21/10  
DATE-15 OCTOBER 2020

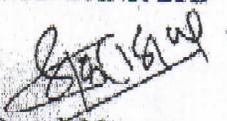
TO  
Zilla Koshagar adhkari Sindhudurg office  
Dalan no-124, ground floor  
c block main building  
collector office area sindhudurg nagari  
Tal kudal , Dist -Sindhudurg -416812

Subject - Ref. Your letter no- kosh/shindhu/haritlawad/2492

Dear Sir/ Madam  
Above mention letter received from your office on dated 14-10-20 approx 6.05 pm for marking a  
lean of Rs.15000000 ( Rs. one core fifty lac only) to account no 077105001882 in the name of  
EXE- ENGINEER P W DIVISION SAWANTWADI,  
As per your letter branch mark lean of above mention amount to mention account on dated 15  
October 2020.

Thanking you

ICICI BANK LTD

  
Branch Manager  
ICICI bank Ltd,  
Sawantwadi branch



**Letter from District Treasury Officer**

Out No. Treasury/Sindhu/Green Tribunal/2731

Dt. 20.10.2020.

To,

The Hon'ble District Collector and District Magistrate,  
Sindhudurg.

Sub - About seizing the Bank Account of Executive Engineer,  
Public Works Department (PWD), Sawantwadi.

Ref. - 1) Order of Hon'ble National Green Tribunal in case no.  
167/2017 dated. 02 July 2018 and 09 October 2020.

2) Your Order no. Desk8/RB-3/Dhamapur/ Unauth. Cons./  
Green Tribunal/167/2017 dated 14 October 2020.

3) A letter no. ICICI/2020-21/10 dt. 15 October 2020,  
From Branch Manager, ICICI Bank, Branch Sawantwadi.

Respected Madam,

With reference to above reference letter no. 1, Hon'ble National Green Tribunal has ordered Executive Engineer, PWD Sawantwadi to deposit Rs. 1,50,00,000/- (One Crore Fifty lack rupees only) to Bio diversity Board. But, Executive Engineer, PWD Sawantwadi had failed to do so. Therefore, Hon'ble Green Tribunal had ordered to making a lien in the bank account of Executive Engineer, PWD Sawantwadi upto the limit of Rs. 1,50,00,000/- (One Crore Fifty lack rupees only).

With reference to above reference no. 2, Hon'ble District Collector orderd District Treasury Officer, Sindhudurg to to making a lien in the bank account of Executive Engineer, PWD Sawantwadi upto the limit of Rs. 1,50,00,000/- (One Crore Fifty lack rupees only).

With reference to above reference no. 3, District Treasury Officer had intimated Branch Manager, ICICI Bank, Branch Sawantwadi to do the same. According to that letter, Branch Manager, ICICI Bank, Branch Sawantwadi have made a lien in the bank account of Executive Engineer, PWD Sawantwadi A/c. No. 077105001882 upto the limit of Rs. 1,50,00,000/- (One Crore Fifty lack rupees only) and informed about that with letter dated 15.10.2020.

With due respect for your kind information.

Attested : 1) A letter from District Treasury Officer about seizing the bank account of Executive Engineer, PWD Sawantwadi.

2) A letter from Branch Manager, ICICI Bank, Branch Sawantwadi dated 15.10.2020.

-XXX-

(Dr. Shivprasad V. Khot)  
District Treasury Officer,  
Sindhudurg.

Copy to - Executive Engineer, PWD Sawantwadi



Collector Office, Sindhudurg

(EST Branch)

Main Administrative Building 1<sup>st</sup> Floor, Oros, Tal-Kudal, Dist-Sindhudurg Pincode.416812

E-mail - Estsindhudurg

Page No.-22

Annexure-09

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Colly.

No.EST/Skywalk/G.T./Dhamapur/10/2020

Date.19.10.2020

Show Cause Notice.

To,

Executive Engineer,  
PWD, Sawantwadi.

Subject- To demolish illegal construction of Skywalk In Dhamapur Lake.

- References - 1. Orders Of Hon'ble National Green Tribunal in O.A.No.167 / 2017 Dated 18.08.2020 and 09.10.2020  
2. This office authorised Letter Dated 20.08.2020  
3. This Office authorised Letter Dated 09.10.2020  
4. Letter No.Desk-8/REV-3/Dhamapur/I.C./G.T./167/2017 Dated 14.10.2020

According to the above references No.1 to 4 and order given by Hon'ble National Green Tribunal in O.A.No.167 / 2017, Collector Sindhudurg held meeting twice for demolition of illegal construction of Skywalk in Dhamapur lake and ordered for factual and action taken report within seven days. Despite written and oral orders to PWD, the department has not demolished the Skywalk and not given report to this office. Neither did PWD department deposit One Crores fifty lakhs Rupees to Biodiversity Board and send such report to Collector office. This is a grievous violation of Hon'ble National Green Tribunal orders and this offices orders.

In accordance with the orders of Hon'ble National Green Tribunal dated 18/08/2020 and 09/10/2020 this office has given you orders in the meeting orally & in written to follow the instructions of Hon'ble National Green Tribunal. But you have not followed the orders till date. Therefore why should a proposal for your Departmental Enquiry not be send to your appointing authority. Demolish the said Skywalk and submit your report with photos /videos and other relevant documents in person within 24 hours from receiving this notice. If you fail to submit the same report within given time, a proposal for your Department Enquiry will be sent to your appointing authority.

-XXX-

( K. Manjulekshmi )  
Collector Sindhudurg

- Copy to 1. Hon'ble Chief secretary,PWD, Mantralay, Mumbai.  
2. Hon'ble Chief Engineer, PWD,Kokan Division, Mumbai  
3. Superintendent Engineer, PWD, Ratnagiri.



**Collector Office, Sindhudurg**

**(EST Branch)**

Main Administrative Building 1<sup>st</sup> Floor, Oros, Tal-Kudal, Dist-Sindhudurg Pincode.416812

E-mail - Estsindhudurg

No.EST/Skywalk/G.T./Dhamapur/10/2020

Date.19.10.2020

**Show Cause Notice.**

To,

Assistant Executive Engineer,  
Sindhudurg Irrigation Department, Ambadpal,  
Tal. Kudal, Dist. Sindhudurg.

Sub - About demolition of unauthorized construction of skywalk  
Over Dhamapur dam.

- Ref. - 1) Authorisation letter from this office Dt. 24.03.2020  
2) Order of Hon'ble National Green Tribunal in case no.  
167/2017 dated. 18 Aug. 2018 and 09 October 2020.  
3) Letter from this office Dt. 20.08.2020.

With reference to above ref. No. 1, you have been authorized on behalf of District Collector in above mentioned subject before Hon'ble National Green Tribunal, Pune. But you have not put forth any argument on behalf of District Collector before Hon'ble Tribunal.

Also the above reference no. 2 as per order from Hon'ble National Green Tribunal, two meetings have been held in this office and instructions have been given to you to take action and expedite the demolition of illegal construction of skywalk in Dhamapur lake in Sindhudurg district. But no action has been taken regarding the demolition of the skywalk or any such report has been submitted to this office till date. These matters are very grievous in nature and it is seen that the orders of the Hon'ble National Green Tribunal and order from District Collector have been violated.

Therefore, as per the directions of Hon'ble National Green Tribunal dated 18/08/2020 and dated 09/10/2020, disobeying the orders given by this office verbally and in written given to you during the meeting, you have to submit your explanation Within 24 hours of receiving the notice, along with photos / videos and other documents. The Executive Engineer, Public Works Department should be provided with all possible technical and other assistance in the process of demolition of the concerned skywalk and submit your report in writing. If such report is not submitted within the prescribed time, it should be understood that the proposal of departmental inquiry against you will be submitted to your appointing authority.

-XXX-

( K. Manjulekshmi )  
Collector Sindhudurg

- Copy to - 1) Hon'ble Chief Secretary, Irrigation Department, Mantralay, Mumbai with due respect.  
2) Chief Engineer, Irrigation Department, Konkan Division, Mumbai.  
3) Superintendent Engineer, South Konkan, Irrigation Department.  
4) Executive Engineer, South Konkan Irrigation Project Circle, Oros, Sindhudurnagari.

O.N.-D.O.Letter No.Desk-8/REV-3/Dhamapur/I.C/Green Tribunal/167/2017

Date.21.10.2020

**Subject - Regarding demolition of illegal skywalk In Dhamapur Lake.**

Dear Ingole Saheb,

The Executive Engineer, Ratnagiri Irrigation Department (South) Ratnagiri had issued No Objection Certificate on 02/12/2013 subject to terms and conditions, regarding construction of Skywalk at Dhamapur Lake at Mauje Dhamapur, Tahsil - Malvan. In this NOC certificate, It was stipulated that the skywalk should be constructed 30.00 meters outside the high flood level, but the actual construction has been done by the Executive Engineer, Public Works Department, Sawantwadi, on an average 7.00 meters inside the submerged area. Regarding this construction, Hon. NGT, Pune In case no. 167/2017 by order dated 18/06/2020, 18/08/2020 and 09/10/2020 has issued strict orders to immediately remove the said construction and file an affidavit by 29/10/2020 Also the Executive Engineer, PWD, Sawantwadi has been instructed to remove the illegal construction of this skywalk by letters dated 20/08/2020, 09/10/2020 and 14/10/2020 from this office as well as in meetings held from time to time.

As per the orders of the court dated 09/10/2020, the Executive Engineer, Public Works Department, Sawantwadi has not deposited Rs. 1,50,00,000 / - (amount Rs.1.5 Crores) to the Biodiversity board, hence Rs.1.5 Crore has been marked as lien from their bank account.

Executive Engineer, Public Works Department, Sawantwadi has not acted as per the orders given from time to time by Hon NGT, has not visited the site in person and also has not complied with the instructions given by this office from time to time. A show cause notice has been issued to him in this regard. Despite giving direct instructions yesterday he has only removed few tiles till evening and this shows lethargy and negligence towards his duties. This matter is of a very serious nature. It is seen that the orders issued by the National Green Tribunal, Pune and the instructions given by this office have been violated.

As, this matter is of a very serious nature appropriate action should be taken immediately from your end and immediate action should be taken to remove this illegal construction as per the order of Hon. National Green Tribunal, Pune.

Yours,

-XXX-

( K. Manjulekshmi )  
Collector sindhudurg

To,

Shri. P. K. Ingole, Chief Engineer, Public Works Department,  
Bandhkam Bhavan, 25 Murzban Road, Fort, Mumbai -400001

CC - Hon. Secretary, PWD ( Buildings & construction), Mantralay, Mumbai For kind Information



**Collector Office, Sindhudurg**

( Revenue Branch )

Main Administrative Building 1<sup>st</sup> Floor, Oros, Tal-Kudal, Dist-Sindhudurg Pincode.416812

Tell No. 02362 - 228856

E-mail - rbsindhudurg@gmail.com

Desk-8/REV-3/Dhamapur/I.C./137/2017

Date.20.10.2020

**Prohibition Order**

Read: -

1. Order Of Hon'ble National Green Tribunal in O.A.No.167 / 2017 Dated 18.08.2020.
2. Order Of Hon'ble National Green Tribunal in O.A.No.167 / 2017 Dated 09.10.2020
3. Orders dated 20.08.2020 and dated 09.10.2020 from this office.
4. Letter of same number dated 14.10.2020 from this office.
5. Letter From Sub-Divisional Officer, Kudal Dated 20.20.2020.

Order,

With reference to the above order No.02, the National Green Tribunal has declared the construction of the skywalk in Dhamapur Lake as illegal by the order dated 09.10.2020 and has ordered to demolish the illegal construction. Accordingly, by this order, the construction of skywalk in Dhamapur lake is being declared as illegal and the area is being declared as a restricted area for all citizens.

-XXX-

( K. Manjulekshmi )  
Collector Sindhudurg



## Collector Office, Sindhudurg

(EST Branch)

Main Administrative Building 1<sup>st</sup> Floor, Oros, Tal-Kudal, Dist-Sindhudurg  
Pincode.416812

E-mail - Estsindhudurg

No.EST/Skywalk/G.T./Dhamapur/10/2020

Date.21.10.2020

To,

The Hon'ble Chief Engineer,  
Public Works Department, Bandhakam Bhavan,  
25, Marzban Road, Fort, Mumbai 400 001.

Sub - About demolition of unauthorized construction of skywalk  
Over Dhamapur dam.

Ref. - 1) Order of Hon'ble National Green Tribunal in case no.  
167/2017 dated. 18 Aug, 2018 and 09 October 2020.  
2) D.O. Letter no. Desk8/RB-5/Dhamapur/ Unauth. Cons./  
Green Tribunal/167/2017 dated 20.08.2020, dt. 09.10.2020,  
Dt. 14.10.2020, dt. 19.10.2020.

Respected Sir,

Regarding the construction of Skywalk on Dhamapur Lake, village Dhamapur, Tal. Malvan, the Executive Engineer, Ratnagiri Irrigation Department (South) Ratnagiri had issued No Objection Certificate on dt. 02/12/2013 subject to terms and conditions. In this NOC, the land in the length of 2.5 km. and breadth of 30 metre around lake is the maximum flood level and construction should be done 30 metre outside from this flood level. But the actual construction has been done by the Executive Engineer, Public Works Department, Sawantwadi on an average 7.00 meters inside the submerged area.

Regarding this construction, in the case No. 167/2017 from the Hon. National Green Tribunal, Pune, has issued strict orders to remove the said construction immediately by the order dt. 18/06/2020, 18/08/2020 and 09/10/2020. Also Hon. National Green Tribunal Bench, Pune has ordered that as the illegal construction of skywalk in the lake at Sindhudurg is causing damage to the environment, as per the order dated 02.07.2018, Executive Engineer, PWD Sawantwadi have to deposit Rs. 1,50,00,000/- (Rupees One crore and Fifty lacks only) to Bio-diversity Board.

As per the above order Executive Engineer have been asked to remove that construction, but Mr. Mane, Executive Engineer, Public Works Department, Sawantwadi has not taken any action against the illegal construction. Also as per the order dated 02.07.2018, from Hon'ble National Green Tribunal Pune Executive Engineer has not made any proper follow-up for depositing an amount of Rs. 1,50,00,000 / - (amount only Rs. 1 crore and fifty five lakhs) with the Biodiversity Board within stipulated time. Therefore, at first sight, it is becoming clear that the orders issued from time to time by the Hon'ble National Green Tribunal Bench, Pune and this office have been disobeyed by the Executive Engineer, PWD, Sawantwadi

Therefore, with the above reference letter no. 2 dt. 19.10.2020, Shri. A. B. Mane, Executive Engineer, Public Works Department, Sawantwadi was informed to submit his explanation to notice within 24 hours. But even after receiving the show cause notice, Mr. Mane has not submitted the explanation even after 24 hours. Also, the construction of this skywalk was to be done 30.00 meters outside the maximum flood level, but the actual construction has been done by the Executive Engineer, Public Works Department, Sawantwadi, an average of 7.00 meters inside the submerged area. Hence, concerned unauthorised construction should be removed immediately, while doing so utmost care should be taken that environmental pollution is not caused and submit the compliance report within seven days. It was informed to him in the letter dated 09/10/2020. Mr. Mane, Executive Engineer, Public Works Department, Sawantwadi has not paid a visit to the site till 20/10/2020 and only removed some tiles without removing the unauthorized structure and emailed some photos to this office on 21/10/2020. Therefore, Departmental Enquiry is proposed against Shri. A. B. Mane Executive Engineer, Public Works Department, Sawantwadi Dist. Sindhudurg Sindhudurg for his dereliction of duty, the chargesheet 1 to 4 of the charge sheet and the necessary documents have been attached with it.

Yours faithfully,

-XXX-

(K. Manjulekshmi)  
Collector Sindhudurg

Copy to - Hon'ble Divisional Commissioner, Konkan Division, Konkan Bhavan, Navi Mumbai with due respect.

**Annexure - One**

Under Rule 8 (3) of the Maharashtra Civil Service (Discipline and Appeal) Rules, 1979, Statement of Allegations of Discipline or Misconduct for the purpose of the chargesheet prepared against Shri. A. B. Mane, Executive Engineer, Public Works Department, Sawantwadi Dist. Sindhudurg.

Charge No.	1	As per the order dated 18/06/2018, 18/08/2020 and 09/10/2020 dated 18/06/2018 from Case No.167/2017 from Hon'ble National Green Tribunal, two meetings were held. Despite the written and verbal instructions to submit the Factual and Action Taken Report and the report on the completion of the work to this office within 7 days, Mr. Mane had failed to do so. So it is proved that the order of Hon'ble National Green Tribunal and the orders of this office have been violated by Mr. Mane.
Charge No.	2	Hon. National Green Tribunal Bench, Pune ordered that as the illegal construction of skywalk in the lake at Sindhudurg is causing damage to the environment, as per the order dated 02.07.2018, Executive Engineer, PWD Sawantwadi have to deposit Rs. 1,50,00,000/- (Rupees One crore and Fifty lacks only) to Bio-diversity Board. Also, Hon. National Green Tribunal Bench, Delhi have again ordered to deposit Rs. 1,50,00,000/- (Rupees One crore and Fifty lacks only) to Bio-diversity Board through video conferencing. But Mr. Mane, E.E. PWD Sawantwadi have not taken any action in this case. Therefore it is proved that he has done negligence in his duties.
Charge No.	3	As per the letter dt. 02.12.2013, from Executive Engineer, Ratnagiri Irrigation Department, the construction of this skywalk was to be done 30.00 meters outside the maximum flood level, but the actual construction has been done by the Executive Engineer, Public Works Department, Sawantwadi, an average of 7.00 meters inside the submerged area. Hence, concerned unauthorised construction should be removed immediately, while doing so utmost care should be taken that environmental pollution is not caused and submit the compliance report within seven days. It was informed to him in the letter dated 09/10/2020. Mr. Mane, Executive Engineer, Public Works Department, Sawantwadi has not paid a visit to the site till 20/10/2020 and only removed some tiles without removing the unauthorized structure and emailed some photos to this office on 21/10/2020. Therefore it is proved that, Mr. Mane has disobeyed the order from Hon'ble Tribunal and this office and done negligence in his duties.
Charge No.	4	The Executive Engineer, Public Works Department, Sawantwadi is the respondent No.2 in this case and it was necessary to submit an affidavit as a respondent to Hon'ble National Green Tribunal, Pune. Also he did not made out his case before the Hon. NGT clearly and did not submitted technical issues regarding the said demolition. Due to this, at first sight, Shri. Mane, Executive Engineer, Public Works Department, Sawantwadi is proving to be negligent in his duties.
Charge No.	5	As no action has been taken so far in the above mentioned allegation No. 1 to 4 or no action report has been submitted to this office, Shri. A. B. Mane, Executive Engineer, Public Works Department, Sawantwadi Dist. Sindhudurg was issued a show cause notice from this office on 19/10/2020. But Shri. Mane has not yet submitted any disclosure / report to this office. Also, no visit has been made to the site till 20/10/2020 and some photos have been sent on the email of this office on 21/10/2020 regarding removal of some tiles without removing the unauthorized construction. Due to that, he It is seen that the order of Hon'ble National Green Arbitration, Pune and this office has been disregarded. This is violation of Maharashtra Civil Service (Discipline and appeal) Rules, 1979.

-XXX-

( K. Manjulekshmi )

Collector sindhudurg



Public Works Division

**OFFICE OF EXECUTIVE ENGINEER,  
SAWANTWADI (PW) DIVISION,  
Sawantwadi- 416 510**

Phone No.272214	E-Mail - sawantwadi.ce@mahapwd.com	FAX No.272214
Out No.SWD/PB/2020 / 3133		Date : 23/10/2020

✓ To,  
Hon. District Collector,  
Sindhudurg

**Sub.** - Demolition of unauthorized construction of Skywalk at Dhamapur Tal. Malvan.

- Ref.** - 1. Your Office letter No. 167/2017 , Dated 14/10/2020.  
2. Your Office letter No. 192, Dated 19/10/2020.  
3. This Office letter No. 3198, Dated 20/10/2020.

Respected Madam,

With reference to above letter No. 1 and 2 this office is ordered to demolish the unauthorized construction of skywalk at Dhamapur, Tal. Malvan. Accordingly the demolition work has been started on 16/10/2020. following C and D rules -2016 of the ministry of Environment.

At present the flooring tiles on the skywalk are removed and the RCC Slab being dismantled and the debris obtained after dismantling have been disposed beyond distance of 4.00 Km, stacked safely in the premises of PWD Store Compound at Dhamapur, Sub Division Malvan. The above material shall be reused as per guidelines of ministry of environment. Due to heavy rains the work was carried out at slow speed initially, however, at present the work of demolition of slab of skywalk is carried out on war footing. (Photo showing present states as on 23/10/2020, 1.00pm are submitted for your kind information)

The skywalk is surrounded by water on all the sides and there is a standing water of 2 to 3 Mtr depth. Since all the pier and footing are in standing water, presently it is more feasible to dismantle this part of structure when water recedes sufficiently from safety, and pollution point of view. Hence it is requested to give time limit up to April/May to complete this work safely. With reference to the Letter No. 3 it has been requested to the government to make a provision of Rs. 1.5 Crore urgently for this division, so as to deposit it to Biodiversity Board, as per Hon. National Green Tribunal order Dated 09/10/2020.

D.A. :- Photographs.

  
Executive Engineer,  
P.W. Division,  
Sawantwadi.

- Copy to - 1. The Superintending Engineer, Ratnagiri Circle, Ratnagiri for favor of information and necessary action please.
2. Adv. Shri. Vijay Anandrao Adhav, Pune for information and further action.

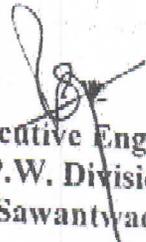
## Action Taken Report

Name of work - Construction of Skywalk at Dhamapur Lake, Tal. Malvan

### Technical details

1. Area - 308.410. Sqm
2. Concrete Quantity -
  - a. Footing - 31.45 Cum
  - b. Column - 27.83 Cum
  - c. Beam - 38.20 Cum
  - d. Slab - 47.16 Cum
3. Quantity of steel - 19.91 mt
4. Railing - 85 Rmt
5. Tiles - 308.410 Sqm

As per instructions of Hon. Collector Dist. Sindhudurg. The demolition work has been started from 16/10/2020. About 20% of slab i.e 13 Cum of concrete of slab has been demolished. For safety point of view, Steel reinforcement has been kept un demolished Beams and columns will be removed as per water level conditions and safety point of view. Steel reinforcement is untouched.

  
Executive Engineer,  
P.W. Division,  
Sawantwadi.



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